

and is expected to be commissioned shortly.

Policy regarding promotion of Assistants in leave vacancies of Section Officers

553. SHRI SYED AHMAD HAS-HMI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that for purposes of filling up short-term leave vacancies or for *ad hoc* appointments in the grade of Section Officers, directly recruited Assistants with five years of service are being treated at par with senior Assistants with more than 22 years' service;

(b) if so, what are the reasons therefor; and

(c) whether any clear cut policy has been laid down and directions have been issued to the Ministries and Departments so that the claims of senior Assistants who have put in more than 22 years of continuous service are not disregarded in the matter of leave vacancy and *ad hoc* appointments in the grade of Section Officers?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS (SHRI OM MEHTA): (a) to (e) Under Rules 13 (2) If the Central Secretariat Service Rule, 1962, even short-terms or *ad hoc* appointments to the grade of Section Officers can be made from amongst Assistants with not less than eight years of service, but a provision in the rules entitle all senior Assistants with less than eight years of service to be considered for such appointment if a junior Assistant with eight years of service is considered for such promotion. No distinction between the direct recruits and the promoted Assistants is made in such cases. Fifty per cent of short-term or *ad hoc* appointments in the grade of Section Officer is made from the grade of Assistant on the basis of seniority sub-

ject to the rejection of the unfit and subject also to the eligibility conditions indicated above.

The remaining fifty per cent of the vacancies is earmarked to be filled exclusively by promotion of such Assistants as have put in 22 years or more of service in the grade of Assistants. Such promotions are made on the basis of length of service subject to the rejection of the unfit. The question of any Assistant howsoever senior, with less than 22 years of service being considered for promotion in the earmarked category of vacancies, does not arise. Thus, an Assistant with 22 years or more of service in the grade of Assistants is eligible for promotion to the grade of Section Officers both on the basis of his seniority in the general category as well as on the basis of length of service in the earmarked category of vacancies.

Quantity of raised coal on the date of nationalisation of coal mines

554. SHRI JAMNALAL BERWA: will the Minister of ENERGY be pleased to state:

(a) how much quantity of raised coal was available on the date when the coal mines were nationalised; and

(b) whether this coal is proposed to be disposed of by the undertaking taking-over coal mines?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD): (a) and (b) All coal belonging to the owners of the mines, whether in stock or in transit and all coal under production in the mines were taken over as they were assets included in the definition of "mine" in the Coking Coal Mines (Nationalisation) Act, 1972 and the Coal Mines (Nationalisation) Act, 1973. On nationalisation of the mines such coals belonged to the Government or Company who were entitled to dispose of them.